

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.2942 of 2025

Arising Out of PS. Case No.-13 Year-2025 Thana- E.C.I.R (GOVERNMENT OFFICIAL)
District- Patna

=====

Rishu Shree

... .. Petitioner/s

Versus

The Union of India through its Secretary, Legislative Department, Ministry of
Law and Justice & Ors.

... .. Respondent/s

=====

Appearance :

For the Petitioner/s	:	Mr.Ujjwal Raj, Advocate
For the ED	:	Mr. Zohaib Hossain, Special counsel Mr. Prabhat Kumar Singh, Advocate Mr. Pranjal Tripathi, Advocate
For Vigilance	:	Mr. Vishal Kumar Singh, Advocate Mr. Arvind Kumar, Spl.P.P.

=====

CORAM: HONOURABLE MR. JUSTICE ARUN KUMAR JHA
ORAL ORDER

2 21-11-2025 The record taken up after assignment from the

Hon'ble Acting Chief Justice on receipt of orders of the Hon'ble

Supreme Court dated 07.11.2025 passed in Miscellaneous

Application Diary No(s). 63575/2025 arising out of W.P. (Crl.)

No. 411 of 2025.

2. At the request of learned special counsel appearing
on behalf of the Directorate of Enforcement, list the matter on
28.11.2025 to enable him to file counter affidavit in the matter.

3. However, it is made clear that the counter affidavit
must be filed before the next date of hearing after serving a copy
of the same upon the learned counsel for the petitioner well in



advance

V.K.Pandey/-

(Arun Kumar Jha, J)

U			
---	--	--	--

